

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS
OF
BALDOR TECHNOLOGIES ACCOUNT AGGREGATOR SERVICES PRIVATE
LIMITED

1.	NAME OF CORPORATE PERSON	Baldor Technologies Account Aggregator Services Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	20/09/2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900MH2022PTC390812
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	8 th Floor, Skyline Icon, Andheri Kurla Road, Chimatpada, Marol, Andheri East, Mumbai City, Mumbai, Maharashtra – 400059
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	06/11/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Incorp Restructuring Services LLP 8, 3rd Main, KSSIDC Ind Estate, 6th Block, Rajajinagar, Bangalore, Karnataka – 560010 Registered Email id: irslp.ibc@incorprestructuring.in Correspondence Email id: vl.baldoraa@gmail.com Telephone Number: 080-23167561 / 23167560 IP Registration No.: IBBI/IPE-0129/IPA-1/2022-23/50032
8.	LAST DATE FOR SUBMISSION OF CLAIMS	06/12/2025

Notice is hereby given that the **Baldor Technologies Account Aggregator Services Private Limited** has commenced voluntary liquidation on November 06, 2025.

The stakeholders of **Baldor Technologies Account Aggregator Services Private Limited** are hereby called upon to submit a proof of their claims, on or before December 06, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 08/11/2025 | Place: Bengaluru

Incorp Restructuring Services LLP (Liquidator)



QUOTATION NOTICE

Sale of existing grass on CIDCO's Notified land for Palghar New town at Palghar & Kelwe road for two seasonal years 2025-26 and 2026-27

Executive Engineer(Palghar-I), Hall No.02, 2nd floor, Kanchan business centre, Palghar-mahim road, Palghar(W) invites sealed Lump-Sum rate quotations from experienced bidders in the field of following work.

1. Name of Work : Sale of existing grass on CIDCO's Notified land for Palghar New town at Palghar & Kelwe road for two seasonal years 2025-26 and 2026-27 2. Quotation No.: 01/CIDCO /EE(PALGHAR-I)/ 2025-26 3. Estimated Cost of work: ---NA--- 4. Base Price : For Palghar Newtown Rs.7,50,000.00/ seasonal year. For Kelwe road Rs. 1,72,160.00/ seasonal year. Total Base price Rs. 9,22,160.00/ seasonal year. 5.Earnest Money Deposit : Rs. 93,000/- 6. Cost of blank quotation forms : Rs. 1180/- (One thousand One Hundred and Eighty rupees only) Including 18% GST (Non-Refundable) 7. Date of receipt of applications : 10/11/2025 to 18/11/2025 up to 15:00 hrs. 8. Date of issue of blank quotations : 10/11/2025 to 18/11/2025 up to 15:30 hrs. 9. Date of receipt of sealed Quotations : 19/11/2025 up-to 15.00 hrs. 10. Date of Opening of quotations : 19/11/2025 after 15.30 Hrs. (If possible), in the office of EXECUTIVE ENGINEER (PALGHAR-I) 11. Quotation Issuing Authority : EXECUTIVE ENGINEER (PALGHAR-I) CIDCO of Maharashtra Limited, 2nd Floor Kanchan Business Park, Palghar-Mahim Road, Palghar (W) 401404. 12. Completion Period : 04 Months for seasonal grass harvesting in each season for 02 (Two) seasonal years 2025-26 and 2026-27

NOTES :

- The submission shall be accompanied by copies of Income Tax Permanent Account Number & Experience certificate.
- Goods and Service Tax (GST) Registration certificate / GST No.
- CIDCO reserves the right to split the work in two or more parts.
- Quotation shall not be sent or received by post.
- The right to reject any or all quotations without assigning any reasons whatsoever is reserved by CIDCO.
- Further particulars and blank quotation forms can be received from the office of the undersigned.

Executive Engineer (PALGHAR – I)

CIN - U99999 MH 1970 SGC-014574
www.cidco.maharashtra.gov.in

CIDCO/PR/329/2025-26

केनरा बैंक Canara Bank
ARM BRANCH MUMBAI
Canara Bank Building, 4th Floor, Adi Marzan Path, Ballard Estate, Mumbai – 400 001
Email: cb2360@canarabank.com TEL - 8655948019 WEB: www.canarabank.com

CORRIGENDUM

Please refer to our Sale Notice published in this Newspaper on 07.11.2025. Sr. No. 1 - Borrower : Mr. Nileshkumar Dhirubhai Patel, Sr. No. 2 - Borrower : Mr. Ananda Brendra Chakravarti and Mrs Ritu Wadhwa. & Sr. No. 3 - Borrower : M/s. Netra Agencies In this notice E-Auction Date was wrongly printed. Please read E-Auction Date 25.11.2025 instead of 29.11.2025. and Submission of bid & EMD Date 24.11.2025 instead of 28.11.2025. All remaining E-auction notices alongwith the terms and condition shall remain unchanged.

Date : 07.11.2025
Place : Mumbai
Sd/-
Authorised Officer
Canara Bank, ARM Branch

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Chhatrapati Kadam Marg, Lower Parel, Mumbai 400 013
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice, calling upon the below borrower and Co- Borrower to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the respective Court Commissioners has taken physical possession of the property described herein as per perspective court orders in exercise of powers on them of the said act and handed over to the undersigned Authorised officer on the mentioned dates.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc.

Loan Account No. : 10113070

Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) : Mrs. Asha Sunil Inarkar, Mr. Tushar Sunil Inarkar AND Mr. Vishal Sunil Inarkar

Amount as per Demand Notice/ Date of Notice : As on 18.09.2024, an amount of Rs. 17,18,589/- (Rupees Seventeen Lakh Eighteen Thousand Five Hundred and Eighty Nine Only)

Date of Physical Possession : 03.11.2025

Description of Secured Assets/Immovable Properties: All that Flat No. 104, on the First Floor, in A-Wing, admeasuring 415 Sq. Ft. i.e. 38.57 Sq. Mtrs. (Built Up Area) in the building known as Saanjh Santhul, situated on the piece and parcel of land bearing Survey No. 242, Hissa No. 1, of Village Achole, Taluka Vasai and District Thane, lying, being and situated at Registration Sub District at Vasai, and within the limits of Vasai.

Loan Account No. : 9319733/ TCHIN0687000100094306/10028140/ TCHIN0687000100311353

Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) : Mr. VIJAY SURESH SHETTY AND Mrs. RASHMI BHOJRAJ SHETTY

Amount as per Demand Notice/ Date of Notice : As on 26.11.2024, an amount of Rs. 26,85,779/- (Rupees Twenty Six Lakh Eighty Five Thousand Seven Hundred and Seventy Nine Only)

Date of Physical Possession : 07.11.2025

Description of Secured Assets/Immovable Properties: Flat No. 102, on the 1st Floor, area admeasuring 820.40 Sq. Fts. (Equivalent to 76.25 Sq. Mtrs. i.e. Built Up Area: 586 Sq. Ft., equivalent to 54.46 Sq. Mtrs. Carpet area; in Wing-B, in the RCC Building named as "JASMINE" of Complex named as SIDDHIVINAYAK SOCIETY, bearing Survey No. 99, Hissa No. 4 and Survey No. 100, Hissa No. 7, situate, lying and being at Mouje Kalher, Taluka Bhiwandi, within the limits of Kalher Grampanchayat, Joint Sub Registration District and Taluka Bhiwandi, Registration District and District Thane, Maharashtra State.

Date: 08.11.2025
Place: Mumbai
Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
BALDOR TECHNOLOGIES ACCOUNT AGGREGATOR
SERVICES PRIVATE LIMITED
1. Name of corporate person Baldor Technologies Account Aggregator Services Private Limited
2. Date of incorporation of corporate person 20/09/2022
3. Authority under which corporate person is incorporated/ registered ROC, Mumbai
4. Corporate identity number / limited liability identity number of corporate person U72900MH2022PTC390812
5. Address of the registered office and principal office (if any) of corporate person 8' Floor, Skyline Icon, Andheri Kurla Road, Chimatpada, Marol, Andheri East, Mumbai City, Mumbai, Maharashtra – 400059
6. Liquidation commencement date of corporate person 06/11/2025
7. Name, address, email address, telephone number and the registration number of the liquidator Incorp Restructuring Services LLP 8, 3' Main, KSSDC Ind Estate, 6th Block, Rajajinagar, Bangalore, Karnataka – 560010
Registered Email Id: irs@lp.lbc@incorp.restructuring.in
Correspondence Email Id: v.baldoraa@gmail.com
Telephone Number: 080-23167561 / 23167560
IP Registration No.: IBBI/IFE-0129/IPA-1/2022-23/50032
8. Last date for submission of claims 06/12/2025
Notice is hereby given that the Baldor Technologies Account Aggregator Services Private Limited has commenced voluntary liquidation on November 06, 2025. The stakeholders of Baldor Technologies Account Aggregator Services Private Limited are hereby called upon to submit a proof of their claims, on or before December 06, 2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Date: 08/11/2025 | Place: Bengaluru Incorp Restructuring Services LLP, Liquidator

PUBLIC NOTICE

I, Dhanya Veena, formerly known as Dhanya Santhosh, residing at Flat No. A-501, Sanpada Sea Queen Heritage Co-op Hsg. Soc. Ltd., Plot No.6, Sector-18, Sanpada, Palm Beach Road, Navi Mumbai, hereby cancel and revoke the General Power of Attorney dated 05.04.2013, registered with Sub-Registrar Thane-8 (Reg. Receipt No. 2504, Doc. No. TNNB-2471-2013), executed in favour of Mr. Santhosh N. Menon for the above-mentioned property.

The revocation is effective immediately. Any act done using the said Power of Attorney without my consent shall not bind me. Mr. Santhosh N. Menon is hereby requested not to act or represent on my behalf based on the revoked document.

Effective Date: 29/07/2025

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE THAT MY CLIENT, M/S. YARDHAMAN INFRA HEIGHTS PRIVATE LIMITED are in the process of carrying out redevelopment of Property (described in the Schedule hereunder written) possessed by the STATE BANK OF INDIA EMPLOYEES NANDADEEP CO-OPERATIVE HOUSING SOCIETY LIMITED.

Any persons having any claim against or to the abovesaid Property by way of Development, Sale, Lease, Mortgage, Gift, Lien, Charge, Trust, Maintenance, Easement or otherwise howsoever are required to make the same known in writing to the undersigned at our office within 14 (fourteen) days from the date of publication hereof otherwise the Title of the Society to the Property will be certified and STATE BANK OF INDIA EMPLOYEES NANDADEEP CO-OPERATIVE HOUSING SOCIETY LIMITED shall proceed with the redevelopment without any reference to such claim and the same will be considered as waived.

SCHEDULE OF PROPERTY
ALL THAT piece and parcel of Land admeasuring 1047.58 sq. yards equivalent to 875.90 sq. mtrs. alongwith structure standing thereon namely, Nandadeep 'Said Building' comprising of ground plus 5 upper floor having 23 Residential Flats being the society namely, State Bank of India Employees Nandadeep Co-operative Housing Society Ltd. 'Society' situated on T.P.S III, Final Plot No. 353/26, Vallabhgaug Lane, Ghatkopar (East), Mumbai – 400 077 Said Land'. A Society duly registered under the provisions of Maharashtra Co-operative Societies Act, 1960, bearing Registration No. BOM/ HSG/ 2041 of 1960. From ADV. JEVIN NATHWANI & ASSOCIATES Advocates & Legal Advisors 1607, One45 Business Bay, Vallabhaug Lane Extn, Ghatkopar (East), Mumbai – 400 077. Date:08/11/2025

Chembur Branch, Near Chembur Naka, Post Bag No. 7207, Mumbai Maharashtra, Pincode - 400071
E-mail- Chembur.Navimumbai@bankofindia.co.in
BOI Bank of India Relationship beyond banking
POSSESSION NOTICE
(For Immovable property) Appendix IV(see Rule 8(1))
Ref.No.: CHR/ADV/SRM/25-26/30 Date: 04.11.2025
WHEREAS, The Authorized officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 03.09.2025 calling upon the borrower Mrs. Rizwana Amin Shah And Mr. Amin Shah to repay the amount mentioned in the notice being Rs.2025880.74 and further uncharged interest thereon as stipulated compounded with monthly rests, and all costs, charges and expenses incurred by the Bank up to the date of notice (subject to change from time to time as per directives of RBI) and incidental expenses, costs, charges incurred/to be incurred with effect from 10.04.2023 within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 on this 4th day of November 2025.
The Borrower in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Bank of India for an amount of Rs.2025880.74 and further uncharged interest thereon as stipulated compounded with monthly rests, and all costs, charges and expenses incurred by the Bank (subject to change from time to time as per directives of RBI) and incidental expenses, costs, charges incurred/to be incurred with effect from 03-09-2025.
The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Sarfaesi Act, in respect of time available, to redeem the secured assets.
Description of Immovable Property
Flat No:002, Ground Floor, Jainam, Sector No 9, Plot No 3, Mouja Taloja Pachanand, Taluka:Panvel, Dist: Raigad, Maharashtra, 410218.
Date: 04.11.2025
Place: Chembur
Sd/-
Authorized Officer, Bank of India

e-Procurement Cell
OFFICE OF THE EXECUTIVE ENGINEER,
SPECIAL WORKS DIVISION,BUILDING CONSTRUCTION DEPARTMENT,Ranchi
CORRIGENDUM
Tender Reference No NIT -BCD/EE, Special Works Div, BCD, Ranchi -25/2025-26
Date:-24.09.2025, PR No- 362906 Building(25-26):D
Name of Work Proposed Construction of Jharkhand Bhawan at Vashi, Navi Mumbai, Maharashtra
Corrigendum Title (i) Correction in NIT
(ii) Correction in SBD Page No- 4 & 29
Corrigendum No- 01
Corrigendum Detail :- (i) Following Corrections in dates have been made on NIT due to Technical and inevitable reason :-
Sl. No Items Previous Date Revised date
1 Date/time of Pre bid meeting 30.10.2025 11.11.2025 at 1.00 P.M
2 Last Date/time of Receiving of Bid 10.11.2025 at 1.00 P.M 25.11.2025 at 1.00 P.M
3 Date/time of Bid Opening 11.11.2025 at 1.00 P.M 26.11.2025 at 1.00 P.M
(ii) Following Correction has been Made on SBD Page No-4 & 29
In e-procurement Notice information related to pre bid meeting is added as :-
Sl. No Date/time of Pre bid meeting 11.11.2025 at 1.00P.M
6 Place of Pre bid meeting e- Procurement Cell, Room No 326 A, 3rd Floor, Building Construction Department, Jharkhand Mantralaya, Dhurwa, Ranchi
and serial No- 5,6,7 & 8 Should be read as serial No-7,8,9 & 10 Respectively.
In Appendix to ITB (Clause Reference with respect to Section-1), Serial No-11 Should be read as, "The Pre bid meeting will take Place at e- procurement cell, Room No- 326 A, 3rd Floor, Building Construction Department, Jharkhand Mantralaya, Dhurwa Ranchi on 11.11.2025 at 1.00 P.M."
Other Terms and Conditions will remain unchanged.
Nodal Officer,
e-Procurement Cell,
Office of the Executive Engineer,
Special Works Division
Building Construction Department,Ranchi .
PR 365469 Building(25-26).D

Mira-Bhayandar Municipal Corporation
Late Indira Gandhi Bhavan, Hend Office,
Chatrapati Shivaji Maharaj Marg, Bhaindar (W), Tal. Dist. Thane-401101
Election Department
परिशिष्ट-६
(सोडन व आरक्षण प्रसिद्धी)
GENERAL ELECTION 2025
PUBLIC NOTICE
For the General Election of Mira Bhainadar Municipal Corporation to be held in the year 2025. The Programme for the Draw of lots for reservation of seats in the category of the Scheduled Caste (women), Scheduled Tribes (women), Backward Class of Citizens, Backward Class of Citizens (Women) & Women from General Category and for the publication of reservation is as below.
1 Date of the Draw for the reservation Tuesday
Date : 11/11/2025
At 11.00 a.m.
Place : Padmasheer, Maharashtra Bhushan, Dr. Appasaheb Dharmadikari Sabhagruha, 1st Floor, Near Seven Square School, Dipak Hospital Road, Miraroad (East).
2 Dale of publishing the draft of reservation Monday, Date : 17/11/2025
3 Last date of submitting Objections & Suggestions Monday, Date : 17/11/2025
to Monday, Date : 24/11/2025 (upto 3.00 p.m.)
4 Place where Objections & Suggestions are to be filed. Mira Bhaindar Municipal Corporation, Head office, 3rd Floor, Election Department, Late Indira Gandhi Bhavan, Chatrapati Shivaji Maharaj Marg, Bhaindar (West).
Note : After considering all Objections & Suggestions, final notification of reservation will be published.
Place : Bhaindar
Date : 08/11/2025
Ref. No : MBMC/PRO/Ad/E-7449508/2025-26
Date : 07/11/2025
Sd/-
(Radhabinod Sharma, IAS)
Commissioner and Administrator
Mira Bhaindar Municipal Corporation

Government of Maharashtra
Forest Department
Mangrove Division-North Konkan
Abhimaan II, 5th Floor, Teen Haat Naka, Naupada, Thane (W)-400602
Email - dformmccu@gmail.com
Parent Portal : http://mahatenders.gov.in
E-Tender
Tender Notice No. DFO/MDNK/32/2025-26.
Online Tender Forms in B-1 Format, for the following work are invited by the Divisional Forest Officer, Mangrove Division- North Konkan, Abhimaan II, 5th Floor, Teen Haat Naka, Naupada, Thane (W)-400602 from the contractors registered with the Government of Maharashtra in appropriate class of Tender Notice.
The blank tender documents should be downloaded from Government website http://mahatenders.gov.in from 07/11/2025 at 3.00 pm to 14/11/2025 at 3.00 pm. Blank Tender documents will not be sold by this office; interested contractors have to download tender documents from the website. For any queries in this regard the interested contractors can contact on telephone no. 022-69309286 during office hours.
All requisite information required for the submission of Bid Capacity documents is available on the above said website. If any assistance is required regarding e-Tendering (uploading/downloading) please contact NIC Help Desk number : 1800 3070 2232.
Sr. No. Name of work Estimated cost Earnest Money Deposit (Rs.) Time limit for completion Cost of Blank Tender Form (Non - Refundable)
1 2 3 4 5 7
1 Construction of RCC Compound wall with Y-type angle & 2.45 mm dia G.I. Pipe (Rezan/concentric Deleted ire 0.75 mm dia) near Meera Mathura Building 4 at Chedda Nagar in CTS No. 66P, Chembur in Central Mumbai Range of Mangrove Division North Konkan. 40,52,464/- 40,525/- 4 Months Rs. 590/- (Including GST)
1) No changes are to be made by the contractor in the tender documents published on the website. If any changes are made the tender documents will be rejected & action accordingly will be taken against the contractor. Information published on the government website will be final.
2) Right to reject any or all the tenders without assigning any reason there of is reserved.
Sd/-
Divisional Forest Officer,
Mangrove Division-North Konkan
Contractor No. of corrections D.F.O. MDNK.
DGIPR 2025-26/3867

यूनियन बैंक Union Bank of India
CREDIT RECOVERY AND LEGAL SERVICE DEPARTMENT
REGIONAL OFFICE : The Capital Building, 1st Floor, Opp. Kulkarni Garden, Sharanpur Road, Nasik, 422005. Tel.: (0253) 2317771
Sale Notice for Sale of Immovable Properties
Nasik City Branch: Nawandar Bunglow, 1366, M-1, Racca Colony, Sharanpur Road, Nasik, Dist. Nashik, Maharashtra - 422002.
E-Auction Sale Notice of 30 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6)/9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor i.e. Union Bank of India has been taken Symbolic Possession into Bank's by the Authorised Officer of Union Bank of India. Secured Creditor and will be sold on "As is where is", "As is what is", & "Whatever there is" on 11.12.2025, Thursday for recovery of dues mentioned hereunder to the Union Bank of India from the below mentioned borrower (s) & Guarantor(s). The details of Properties, Reserve Price and Earnest money deposit are as follows mentioned hereunder:-
Name of Borrower/Guarantor Description of immovable secured assets to be sold Reserve Price EMD Possession Type Amount Due
1.THE BORROWER/S
A) Mr. Rajesh Eknath Aher
B) Mrs. Anagha Rajesh Aher
2. THE GUARANTOR/S
A) Mr. Sudhakar Gulab Shinde
B) M/s Dales Estate
Partnership firm through its partners Mr. Rajesh Eknath Aher and Mrs. Anagha Rajesh Aher
Simple Mortgage of immovable property described herein below:
Property No.1. All that piece and parcel of Non Agricultural property bearing Plot No 42 situated at 76/1 area adm 172.80 sq mtrs at Vastu Yog Vastu Park area near Durga Temple, Jalihavani Road Nashik Road, Deolali-Nashik bounded as follows: -
East: Plot no 43, West: Plot no 41, South: Plot no 28, North: 6 Mtrs Road,
Property No. 2. All that piece and parcel of Non Agricultural property bearing Plot No 43 situated at 76/1 area adm 172.80 sq mtrs. Vastu Yog Vastu Park area near Durga Temple, Jalihavani Road, Nashik Road, Deolali-Nashik bounded as follows: -
East: Plot no 44, West: Plot no 42, South: Plot no 27, North: 6 Mtrs Road
Property No. 3. All that piece and parcel of Non Agricultural property bearing Commercial shop no 31 area adm 32.58 sq mtrs B/up on first floor in Rajan Complex Apartment over plot no 7 area adm 1826 sq mtr out of S no 306, above Business Bank, Data Mandir Pune road Nashik Road Nasik
East: Passage, West: Business Bank, South: Office No. 30, North: Office No. 32
Reserve Price Property 1&2 Rs. 89,60,000/-
Property 3 Rs. 32,00,000/-
EMD Property 1&2 Rs. 8,96,000/-
Property 3 Rs. 3,20,000/-
Date & Time of Auction : 11.12.2025, Thursday from 12.00 Noon to 05.00 pm (with 10 min unlimited auto extensions)
The details of encumbrances, if any known to the Secured Creditor : Not Known to the Bank
Last date & time for submission of EMD: EMD shall be deposited and Linked/Map the EMD amount with the Property ID before End Time of Auction as per clause 7 below. It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch.
For Registration and Login and Bidding Rules visit https://baanknet.com
Sd/- Chief Manager/Authorized Officer
Union Bank Of India
Date: 08.11.2025 | Place: Nashik

ICICI Bank
Branch Office: ICICI Bank LTD Office Number 201-B, 2ND Floor, Road No 1 Plot No-B3, WIFIT PARK, Wagle Industrial Estate, Thane (West)- 400604
The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).
A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.
Sr. No. Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address Description of Secured Asset to be enforced Date of Notice sent/ Outstanding as on Date of Notice NPA Date
1. M/s. J. B. Enterprise/ Mr. Bharat Parshottam Patel/ Mr. Hareesh Parshottam Patel/ Mr. Rakesh Pragjibhai Patel/ Mr. Dinesh Nagjibhai Kava/ Mr. Bavchandbhai Nagjibhai Kava/ Mrs. Trupti Bharat Patel/ Mrs. Madhuben Nanjibhai Patel/ Mr. Bhupesh Nanjibhai Patel/ 119451000003/ 119455000012/ 110-B, Kandivali Co-Operative Industrial Estate, Near Shayadri Nagar, Charkop, Kandivali West, Maharashtra Mumbai- 400067 Property -1: Office No, G-1, Ground Floor, In the Building Known as Soni Diamond Industrial Premises Co-Operative Society Limited, Yashwantrao Tawde Road, Dahisar East, Mumbai 400068, Constructed upon piece and parcel of Land bearing C. T. S. No. 987 & 987A1 to 44, Village Dahisar, Taluka & Sub-Registration District Borivali, Registration District Mumbai Sub-Urban, Within the Limits of Municipal Corporation of Greater Mumbai- Owned by Mr. Rakesh Pragjibhai Patel / Admeasuring Carpet Area 850 Square Feet / Bounded by :- North - N.A. / East - N.A. / West - N.A. / Property -2: Flat No. 304, 3rd Floor, In the Building Known as The Sankalpa Co-Operative Housing Society Limited, Situated at Rokadia Lane, Borivali West, Mumbai - 400092 Constructed upon piece and Parcel of Land Bearing C. T. S. No. 2473A/B & 2473A/1 to 7, Village Eksar, Taluka & Registration District Borivali, Registration District Mumbai Sub-Urban, Within the Limits of Municipal Corporation of Greater Mumbai - Owned by Mr. Hareesh Parshottam Patel / Admeasuring Carpet Area 765 Square Feet / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A. / Property -3: Flat No. 407, 4th Floor, Wing-A, Building No. 1, In the Scheme Known as Ekta Terrace Co-Operative Housing Society, Mahavir Nagar, Dahanukarwadi, Kandivali West, Mumbai - 400067 Constructed on piece and parcel of Land Bearing Survey No. 144, Hissa No. 4D, C. T. S. No. 116 & Survey No. 145, Hissa No. 3, C. T. S. No. 120, Village Kandivali, Taluka & Registration District Borivali, Registration District Mumbai Sub-Urban, Within the Limits of Municipal Corporation of Greater Mumbai - Owned by Mr. Bharat Parshottam Patel / Admeasuring Built Up Area 35.57 Square Meter / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A. / Property -4: Flat No. 103, First Floor, B-Wing, In the Building Known as Parshwa Giriraj Co-Operative Housing Society Limited, Harishankar Joshi Road, Dahisar East, Mumbai 400068 Constructed upon the piece and parcel of Land bearing C. T. S. No. 1033/A, Village Dahisar, Taluka & Registration District Borivali, Registration District Mumbai Sub-Urban, Within the Limits of Municipal Corporation of Greater Mumbai- Owned by Mr. Dinesh Nagjibhai Kava & Mr. Bavchandbhai Nagjibhai Kava / Admeasuring Carpet Area 280 Square Feet / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A. / Property -5: Flat No. 408, 4th Floor, Wing-A, Building No. 1, In the Scheme Known as Ekta Terrace Co-Operative Housing Society, Mahavir Nagar, Dahanukarwadi, Kandivali West, Mumbai - 400067 Constructed on piece and parcel of Land Bearing Survey No. 144, Hissa No. 4D, C. T. S. No. 116 & Survey No. 145, Hissa No. 3, C. T. S. No. 120, Village Kandivali, Taluka & Registration District Borivali, Registration District Mumbai Sub-Urban, Within the Limits of Municipal Corporation of Greater Mumbai- Owned by Mrs. Trupti Bharat Patel/ Admeasuring Built Up Area 45.63 Square Meter / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A. / Property -6: Flat No. 402, 4th Floor, Wing-B, In the Building Known as Krishna Apartment Co-Operative Housing Society Limited, Situated at Bhatt Lane, S. V. Road, Poisar, Kandivali West, Mumbai 400067 Constructed upon piece and parcel of Land bearing Survey No. 94, Hissa No. 2, C. T. S. No. 5 and 5/1 to 5/12, Survey No. 95, Hissa No. 4, C. T. S. No. 6, Village Poisar, Kandivali West, Taluka & Registration District Borivali, Registration District Mumbai Sub-Urban, Within the Limits of Municipal Corporation of Greater Mumbai- Owned by Mrs. Madhuben Nanjibhai Patel & Mr. Bhupesh Nanjibhai Patel / Admeasuring Built Up Area 485 Square Feet / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A.
2. M/s. Raheeva Impex/ Mrs. Viraben Karsan Patel alias Mrs. Veeraben K Patel/ Mr. Karshanbhai Chelabhai Patel/ 121705003054/ 303, Ashirvad Building-A, Rani Sati Marg, Malad East, Dhanjivadi, Maharashtra Mumbai- 400097 Flat No. 1503 (In Wing D), 15th Floor, In the Building Known as Atharva Landmark, Constructed on Land Bearing Survey No. 334 (Part), C. T. S. No. 347, Ward No. 6900 to 6907, Village Malad, Taluka Borivali, M. S. D. District Mumbai Sub-urban / Admeasuring Carpet Area 946 Square Feet (Inclusive of Balconies) along with 1 Car Parking on Ground Floor/ 1st Podium/ 2nd Podium / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A.
3. M/s. V. P. Enterprise/ Mr. Chaganbhai Raghavbhai Savalya/ Mr. Prakashkumar Nagavani Final Plot No. 84, T. P. S. Scheme No. III, Bearing C. T. S. No. 959/1 & 959/2, Village Dahisar, Taluka & Sub-registration District Borivali, Registration District Mumbai Sub-urban, Within The Limits Of Municipal Corporation Of Greater Mumbai- Owned By Mr. Harish Muljibhai Parmar & Mrs. Priya Harish Parmar / Admeasuring Carpet Area 224 Square Feet / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A. / Property -2: Flat No. 2004, 20th Floor, In The Building Known As Summit Garden Grove Located At Eksar, Borivali West, Mumbai 400092 Constructed Upon Piece And Parcel Of Land Bearing C. T. S. No. 374B/12 Village, Eksar, Taluka & Sub-registration District Borivali, Registration District Mumbai Sub-urban, Within The Limits Of Municipal Corporation Of Greater Mumbai- Owned By Mr. Prakashkumar Narayan Patel & Mrs. Rekha Prakash Patel / Admeasuring Carpet Area 896 Square Feet / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A. / Property -3: Flat No. 101, First Floor, In The Building Known As Neela Apartment, In The Society Known As Neel Co-operative Housing Society Limited Located At Link Road, Dahisar East, Mumbai 400068 Constructed Upon Piece And Parcel Of Land Bearing C. T. S. No. 1389 & 1391, Village Dahisar, Taluka & Sub-registration District Borivali, Registration District Mumbai Sub-urban, Within The Limits Of Municipal Corporation Of Greater Mumbai- Owned By Mr. Chaganbhai Raghavbhai Savalya & Mrs. Savita Chaganbhai Savalya / Admeasuring Carpet Area 610 Square Feet / Bounded by :- North - N.A. / South - N.A. / East - N.A. / West - N.A.

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.
Date: November 07, 2025
Place: Maharashtra
Sincerely Authorised Officer,
For ICICI Bank Ltd.

घड्याळाच्या काट्यावरचे काटेरी जीवन

देशाची आर्थिक राजधानी असे कौतुक केल्या जाणाऱ्या मुंबईचे रोजचे जनजीवन जीवघेणे झाले आहे. घुसमटणाऱ्या मुंबईची आज काय विचित्र परिस्थिती झाली आहे याचे ताजे उदाहरण म्हणजे सीएसटी स्थानकामध्ये उसळलेली संध्याकाळची गर्दी, रेल्वे कर्मचाऱ्यांचे आंदोलन आणि त्यात तीन प्रवाशांचा गेलेला जीव या सगळ्या पाश्र्भूमीचा गंभीरपणे विचार केला तर मुंबईत अगदी छोटीशी घटना देखील मृत्यूला आमंत्रण देणारी ठरते. मुंबईच्या धावपळीच्या जीवनामध्ये कोणतीही गोष्ट केव्हाही कशाही प्रकारे दुर्घटनांचा आमंत्रण देणारी ठरू शकते हे पुन्हा एकदा या प्रकाराने सिद्ध केलेले आहे. आंदोलन कर्मचाऱ्यांचे होते. काही महिन्यांपूर्वी मुंब्रा येथे झालेल्या लोकल दुर्घटनेत दोन अभियंत्यांना दोषी ठरवले गेले आणि त्या अभियंत्यांविरोधातली कारवाई रद्द करावी या मागणीसाठी रेल्वे कर्मचाऱ्यांनी सीएसटी स्थानकामध्ये आंदोलन केले. प्रश्न एवढाच होता की, आंदोलन करताना त्यांनी जी वेळ निवडली ती अत्यंत चुकीची म्हणावी लागेल. कारण संध्याकाळची वेळ म्हणजे मुंबईकरांच्या दृष्टीने अत्यंत धावपळीची वेळ असते. सगळी कार्यालये सुटलेली असतात आणि आपापल्या घरी लवकरात लवकर पोहोचण्याचा प्रत्येक मुंबईकरांचा प्रयत्न असतो. केवळ मुंबईकरच नव्हे तर कल्याण, कसारा, कर्जत या भागातून आलेल्या म्हणजे जवळपास दीड-दोन तासांचा प्रवास करून मुंबईत आलेल्यांना परत संध्याकाळ किंवा रात्र होण्याच्या आत घरी पोहोचण्याची घाई असते. म्हणूनच संध्याकाळची वेळ ही अत्यंत घाईगर्दीची असते. अशा वेळेला सीएसटी स्थानकामध्ये रोजच लाखो प्रवाशांची गर्दी उसळलेली असते आणि अशा गर्दीच्या काळामध्ये हे आंदोलन झाल्याने त्याचा एक विचित्र फटका प्रवाशांना तर बसलाच. परंतु आंदोलन करणाऱ्या कर्मचाऱ्यांनादेखील त्याची झळ पोहोचलेली दिसते. कर्मचाऱ्यांच्या मागण्या त्यांच्या दृष्टीने रास्त असतील. परंतु त्यासाठी त्यांनी थेट प्रवाशांना वेठीला न धरता रेल्वे प्रशासनाशी वेगळ्या पद्धतीने चर्चा करायला हवी होती किंवा आंदोलनाची वेळ ही प्रवाशांना त्रास होणार नाही अशा प्रकारची निवडायला हवी होती.

सुरक्षिततेची हमीच नाही

ज्या पद्धतीने आंदोलन झाले त्या आंदोलनाचा विचार करता मुंबईची उपनगरी सेवा ही मुंबईसाठी जीवन वाहिनीसारखी असते आणि ही जीवनरेखा जर थोड्या काळासाठी जरी बंद पडली तरी लाखो प्रवाशांचे अतोनात हाल होतात. इकडे सीएसटी स्थानकामधून गाड्या सुटत नसल्याने तिकडे कल्याण-कसाराकडून गाड्या येत नव्हत्या आणि कल्याण स्थानकातही प्रचंड गर्दी झाली होती. मुंबईकरांना तर तीन मिनिटांनी एक लोकल हवी असते. त्यात दोन-चार मिनिटांचा तरी फरक झाला तरी या लोकलमध्ये चढणे किंवा उतरणे हा सुद्धा पुन्हा जीवाची जोखीम स्वीकारणारा प्रकार ठरत असतो. अशा परिस्थितीमध्ये रेल्वे कर्मचाऱ्यांचे झालेले आंदोलन हे त्यांच्या न्याय हक्कांसाठी होते. परंतु एकूण या निमित्ताने पुन्हा एकदा मुंबईच्या सार्वजनिक जीवनाची सुरक्षितता ही किती बेभरोशाची झालेली आहे हेही अधोरेखित झालेले

सुविचार	विलास कोळेकर
	
अपमानाचं उत्तर लगेच देणं गरजेचं नसतं. कारण वेळ आणि कर्तृत्वच सर्वात मोठं प्रत्युत्तर असतं.	
पं चां ग	शनिवार, ८ नोव्हेंबर २०२५ शक १९४७ विशावधनुसामसंवत्सर
कार्तिक कृष्ण तृतीया/चतुर्थी नक्षत्र : मृग	
:- जन्मराशी :-	००-०१ ते ११-१४ वृषभ
रवी उदय- ०६-४३ रवी अस्त- १८-०१	११-१५ ते २४-०० मिथुन
संकट चतुर्थी चंद्रोदय रात्री ८.४३	
मुद्रक, प्रकाशक सौ. जयश्री रमाकांत खाडिलकर -भांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस कारंता १) दोंगट मांडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिधा एमआयडीसी, टोटीसी इंडस्ट्रियल एरिया, विष्णू नगर, दिधा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रियल एरिया, शिरोली गाव, ता.हातकणगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीकर भवन, मुंबई -४००००४ येथे प्रसिद्ध केले.	
संपादक : रोहित रमाकांत पांडे • कार्यकारी संपादक: समीर करंबे • (पी.आर.बी. कावधानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)	
संपर्क : संपादक विभाग: ८६५२२०१४४०, जाहिरात विभाग : ८५०८११६४२३, ८५०८११६४२९, छोटा्या जाहिराती: ८४२२८७७४४५. वितरण विभाग : ९५९४९३३६४४१ ई-मेल: contact@navakal.in ‘नवाकाळ ऑफिस व नवाकाळ प्रेस’चे प्रकाशन दैनिक ‘नवाकाळ’ आर.एन.आय.क्र.१८१४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४	
Printed and Published by Jayshree Ramakant Khadilkar-Pande On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708.. 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shirolı Industrial Area, Village Shirolı, Tal. Hatkanagie, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004. Editor - Rohit Ramakant Pande • Executive Editor - Sameer Karambe •(As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)	

आहे. कोणत्याही प्रकारचे आंदोलन हे मुंबईकरांना आता परवडणारे नाही अशी आज स्थिती आहे. म्हणूनच राजकीय पक्ष असो किंवा कुठल्याही संघटना असोत, कुठल्याही संस्था असोत यांनी आंदोलन करताना मुंबईकर वेठीला धरले जाणार नाही याची काळजी घेणे अत्यंत आवश्यक झालेले आहे. कोणत्याही परिस्थितीमध्ये आपल्या जीवनाचे राहाटगाडगे चालवणाऱ्या सामान्य माणसाला वेळच्यावेळी कामावर पोहोचणे आणि वेळेत घरी पोहोचणे या गोष्टी त्याच्या दृष्टीने अत्यंत महत्त्वाच्या असतात आणि यासाठी त्याला पर्याय उरतो तो फक्त बेस्ट बसेसचा किंवा लोकल गाड्यांचा! त्यातल्या त्यात या स्वस्तातल्या परिवहन सेवा असल्याने त्याचा आधार घेऊन लाखो मुंबईकर वेगाने आपापल्या घरी किंवा कामावर पोहोचण्याचा प्रयत्न करत असतात. एकूणच मुंबईची परिस्थिती अत्यंत संवेदनशील आणि नाजूक झालेली आहे. इथली गर्दी कोणत्याही परिस्थितीत कमी होण्याची चिन्ह नाहीत. उलट भविष्यकाळामध्ये आणखी वाढणार आहे. जागेची मर्यादा असलेल्या या मुंबईला आता जादा लोकसंख्या सामावून घेणे हे सुद्धा कठीण झालेले आहे. या वाढणाऱ्या लोकसंख्येला कितीही सोयीसुविधा पुरवल्या तरी त्या अपुऱ्या पडणार आहेत. ज्या सोयीसुविधा आहेत त्याच नीट ठेवणे आणि त्या सोयीसुविधा सर्वसामान्य नागरिकांना सहजपणे उपलब्ध होतील, त्यांच्या दैनंदिन जीवनासाठी त्या उपयुक्त ठरतील, त्यात कोणताही व्यत्यय येणार नाही याची काळजी घेण्याची आवश्यकता आहे.

मुंबईत वेळ महत्त्वाची

एकूणच या आंदोलनाच्या निमित्ताने पुन्हा एकदा मुंबईचे जनजीवन हे बेभरोशाचे आणि असुरक्षित झाल्याचे स्पष्टपणे दिसून येते. दरवर्षी पावसाळ्यामध्ये होणारी मुंबईकरांची त्रेधातिरपीट किंवा अन्य कुठल्याही काळामध्ये कुठलाही अपघात घडला किंवा दैनंदिन जीवनाच्या या वेळापत्रकामध्ये थोडा जरा बिघाड झाला तरी संपूर्ण मुंबईचे वेळापत्रक लागलीच कोलमडते हे अनेक वेळेला सिद्ध झालेले आहे. म्हणूनच घड्याळाच्या काट्यावर धावणाऱ्या या मुंबईकरांचे जीवन किती काटेरी झालेले आहे हे या ताऱ्या घटनेतून अधिक ठळकपणे समोर येते. मुंबईसारख्या महानगराचे नियोजन आणि व्यवस्थापन करताना अनेक बारीकसारीक गोष्टींचा विचार करणे क्रमप्राप्त ठरते. म्हणूनच मुंबई या महानगरीच्या दैनंदिन जीवनामध्ये वेळ किंवा वेळापत्रक हे अत्यंत महत्त्वाचे ठरत आले आहे. कारण अतिशय मर्यादित जागेत अनेक व्यवसाय आणि उलाढाली इथे सुरू असतात. जगण्याला इथे नेहमीच प्राधान्य आहे. आणि अनेक प्रकारच्या विपरित परिस्थितीत हे जाणणं सुसह्य करण्याचा प्रयत्न मुंबईतला सामान्य माणूस करीत असतो. कर्मचाऱ्यांच्या आंदोलनाची वेळ लक्षात घेऊन रेल्वे पोलिसांचा मोठा फौजफाटाही तिथे आवश्यक होता. आणि कर्मचाऱ्यांना आंदोलनाची गरज पडणार नाही हे लक्षात घेऊन रेल्वे प्रशासनाने उपाययोजना किंवा चर्चा करण्याची गरज होती. पण त्याचीदेखील वेळ पाळली गेली नाही.

 पाककृती

टोमॅटो आले सूप

साहित्य : - ६ मोठे टोमॅटो, १ टिस्पून आले किसलेले, १/४ टिस्पून लाल तिखट, १/२ टिस्पून सोया सॉस, १ टिस्पून पायर्नपेल
साधारण दीड कप पाणी, आले, लाल तिखट, अननस, मीठ, साखर आणि लिंबू रस एकत्र मिक्सरमध्ये बारीक वाटावे.
गाळण्यातून गाळून घ्यावे.
पातेल्यात घालून एक उकळी काढावी. चव पाहून गरजेचे जित्स घालावे. सोया सॉस घालून सूप सर्व्ह करावे.
कृती : - १ टोमॅटो उकडून घ्यावे. उकडलेले टोमॅटो,



भारतीय संघ मालिका जिंकण्याच्या प्रयत्नात आज गाबा स्टेडियमवर ऑस्ट्रेलियाशी भिडणार



■ ब्रिस्बेन

भारतीय संघाचा कर्णधार सूर्यकुमार यादवचा खराब फलंदाजी फॉर्म संघ व्यवस्थापनासाठी चिंतेचा विषय आहे. सूर्याला संपूर्ण मालिकेत मोठी खेळी करता आली नाही. निर्णायक सामन्यात चांगली कामगिरी करून फॉर्ममध्ये परतले आणि मधल्या फळीला बळकटी देईल, अशी संघाला आशा असेल. ऑस्ट्रेलियन संघात नवीन गोलंदाज आणले आहेत. परंतु मैदानावर त्यांच्या अनुभवाचा अभाव स्पष्टपणे दिसून येत आहे. गेल्या २

भारताने पाकिस्तानचा २ धावांनी धुव्वा उडवला

हॉगकाँग - हॉगकाँगमध्ये सुरू असलेल्या सुपर सिक्सेस लीग स्पर्धे त भारतीय संघाने पाकिस्तानचा डकवर्थ-लुईस पद्धतीने २ धावांनी धुव्वा उडवला. भारतीय फलंदाजांनी पाकिस्तानच्या गोलंदाजांचा समाचार घेत ६ षटकांत ४ गडी बाद ८६ धावा केल्या.या धावसंख्येचा पाठलाग करण्यासाठी आलेल्या पाकिस्तानने दमदार सुरुवात करत ३ षटकांत १ गडी बाद ४१ धावांपर्यंत मजल मारली होती. इतक्यात पावसाने हजेरी लावली.त्यामुळे डकवर्थ लुईस नियमानुसार भारतीय संघाला २ धावांनी विजय झाला.

सुरक्षा प्रबोधिनी, सिद्धिविनायक, संघर्ष, प्रबोधिनी स्पोर्ट्सची विजयी सलामी

■ मुंबई

सुरक्षा प्रबोधिनी,सिद्धिविनायक यांच्या कुमार, तर संघर्ष,प्रबोधिनी स्पोर्ट्स यांच्या कुमार गटातील विजयाने मुंबई उपनगर कबड्डी असोसिएशन पश्चिम विभागाच्या निवड चाचणी कबड्डी स्पर्धे ला प्रारंभ झाला. या असोसिएशनच्या मान्यतेने गजानन क्रीडा मंडळ आणि पार्ले स्पोर्ट्स क्लब यांच्या संयुक्त विद्यमाने पार्ले येथील प्ले ग्राउंडवर आजपासून सुरू झालेल्या कुमारांचा पहिल्या सामन्यात मालाडच्या सुरक्षा प्रबोधिनीने दहिसरच्या रत्नदीप कबड्डी संघाचा ४१-२३ असा पराभव करत विजयी सलामी दिली. सुरुवातीपासून आक्रमक खेळ करत

विश्वविजेत्या महिला खेळाडूंचा मुख्यमंत्र्यांनी सत्कार केला



■ मुंबई

विश्वविजेत्या महिला क्रिकेटपटूंचा आज मुख्यमंत्री देवेंद्र फडणवीस यांनी मुंबईतील आपल्या वर्षा या शासकीय निवासस्थानी

सत्कार केला. यावेळी विश्वविजेत्या भारतीय संघाचा भाग असलेल्या महाराष्ट्रातील क्रिकेटपटू स्मृती मंधाना, राधा यादव आणि जेमिमा रॉड्रिज, संघाचे मुख्य प्रशिक्षक अमोल मुजुमदार यांचा सत्कार करण्यात आला. नवी मुंबईतील डीवाय पाटील मैदानावर आयसीसी महिला विश्वचषक २०२५ स्पर्धेच्या अंतिम सामन्यात भारतीय संघाने दक्षिण आफ्रिकेला पराभूत करून पहिल्यांदाच विश्वविजेतेपद पटकावले. याच कामगिरीचा गौरव म्हणून राज्य सरकारने प्रत्येकी २.२५ कोटी रुपयांचे बक्षीस क्रिकेटपटू आणि २२.५ लाख रुपयांचे बक्षीस मुख्य प्रशिक्षकांना देण्यात

परेलमध्ये क्रीडापटू दत्तात्रय उतेकर गौरवार्थ आज बुद्धिबळ स्पर्धा

■ मुंबई

आयडियल स्पोर्ट्स अकॅडमी-गुप, आरएमएमएस व सरस्वती हायस्कूल वर्गमित्र मंडळातर्फे वर्ल्ड मास्टर पॉवर लिफ्टिंग स्पर्धेमधील ६६ किलो वजनी गटातील सुवर्णपदक जिंवते क्रीडापटू दत्तात्रय उतेकर यांच्या गौरवार्थ ८ नोव्हेंबर रोजी १४ वर्षाखालील बुद्धिबळ स्पर्धा आयोजित करण्यात आली. ही स्पर्धा पॅले येथील आरएमएमएस वातानुकुलीन सभागृहात रणणार आहे. स्पर्धेला आमदार सचिनअहिर, माजी आमदार सुभाष बने, क्रीडा संघटक गोविंदराव मोहिते व मुंबई शहर जिल्हा बुद्धिबळ संघटना यांचे सहकार्य लाभले आहे. दक्षिण आफ्रिकेतील केपटाउन येथे १९

ऑक्टोबर दरम्यान झालेल्या वर्ल्ड मास्टर्स पॉवरलिफ्टिंग स्पर्धेमधील ६६ किलो वजनी गटात ७० वर्षीय दत्तात्रय उतेकर यांनी सुवर्णपदक पटकाविले. आपल्या वर्गमित्राच्या कौतुकास्पद यशोचिते गौरव करण्यासाठी सरस्वती हायस्कूलच्या वर्गमित्रांनी शालेय बुद्धिबळ स्पर्धा आयोजित केली आहे. विजेतेपद पटकाविण्यासाठी सिम्रता बुज, अर्जुन पांचाळ, मेधाश बंगर, अजित चौकेकर, रेहान तानवडे, युवीर शाह, शार्दुल देकर, मिहीत कदम, श्रीहान नलावडे, अहान श्रीवास्तव, आयांश पाटील, हृदान थावे, कबीर खेडेकर, आरव कदम आदी खेळाडू जोदार लढती देण्याच्या पावित्र्यात आहेत.

जाहीर सूचना
तमाम जनतेस याद्वारे सूचना देण्यात येते की, माझे अशिल, (१) श्री. नरेंद्र देवजीभाई वेकारिया आणि (२) श्री. रेश्मा नरेंद्र वेकारिया हे मुंबई उपनगर जिल्हाच्या हद्दीमधील महसूल गाव-दहिसर, वालुका - बोरीवली, जिल्हा - मुंबई , येथे वसलेल्या आणि असलेल्या सी.टी.एस. क्र. १७७१ आणि १७७२ धारण केलेल्या भूखंडावरील पोलिस स्टेशनजवळ, ओवरी पाडा, दहिसर (पूर्व), मुंबई - ४०००६८ येथे स्थित न्यू शितल को-ऑप. हो. सोसा. लि. शी संबंधित “शितल अपार्टमेंन्ट” या इमारतीकधील ५ व्या मजल्यावरील सदनिका क्र. २०३, मोजक्याप ३६५ चौ.फू. सुपर बिल्ड-अप क्षेत्रात (‘याचप्रकार “सदर सदनिका” असे उल्लेखित) चे संपूर्ण मालक आहेत. याद्वारे सूचित करण्यात येते की, माझ्या अशिलाकडून सदर सदनिकेशी संबंधित, मे. शिवल एन्टरप्राईजेस आणि श्रीमती जयाबेन धनजीभाई पटेल यांच्या दरम्यान बनलेले मूळ विक्री करपत्रपत्र दिनांक ५ डिसेंबर, १९८५ हरवले/गहाळ झाले आहे आणि माझ्या अशिलाद्वारे सदर तुकसाव/हरविष्टाच्या संदर्भातील वहीसर पोलिस स्टेशनमध्ये गहाळ अहवाल क्र.: १४६८९८-२०२१ नुसार ऑनलाईन पोलिस तक्रार दाखल करण्यात आली आहे, तथापि, अत्यंत परिश्रमपूर्वक शोध घेऊन देखील, सदर मूळ करारपत्रे सापळत नाही आहे. कोणा व्यक्तीचा सदर सदनिकेच्या संदर्भात वारसा, गहाणपद, विक्री, भाडोप्री, भेट, देवाणवेणव, धारणाधिकार या मार्गे किंवा अन्यथा कोणताही हक्क, शीर्षक, हितसंबंध, दावा, मागणी, घरिण कोणताही आक्षेप असल्यास, निम्नस्वाभरीकार यांना सर्व सहाय्यक दस्तऐवजीसह, लेखी स्वरूपात सदर सूचना प्रसिद्धीच्या दिनांकापासून १५ (पंधरा) दिवसांच्या आत सूचित करणे आवश्यक आहे.
निघारित कालावधीमध्ये असा दावा दाखल करण्यास अयशस्वी ठरल्यास, सदर सदनिकेच्या संदर्भात असे कोणतेही हक्क, शीर्षक, हितसंबंध, दावे किंवा आक्षेप, जर असल्यास, जोहून दिले असे समजण्यात येईल.
सही/- दर्शनकुमार रिटा (अॅडव्होकेट उच्च न्यायालय) हुकान क्र. २, नवरोज अपार्टमेंन्ट, ऑफ. एस. एल. की. रोड, दहिसर (पूर्व), मुंबई - ४०००६८. ईमेल: darshan.rita@gmail.com
ठिकाण: मुंबई दिनांक: ०८.११.२०२५

जाहीर सूचना
याद्वारे सूचना देण्यात येते की, माझे अशिल (१) व्या मजल्यावरील सदनिका क्र. ३१ (यापूर्वी सदनिका क्र. ३) (‘सदनिका’) हे मालक श्री. नंदलाल भगवानदास फेरवणी यांच्याशी त्यांच्याकडून यासाठी लिहिलेल्या अनुसूचीमध्ये अधिक ताश्खिलदारपणे पूर्ण केलेली आणि ओनर्स कॉर्ट को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडच्या प्रमाणपत्र क्र. ३९ धारण केलेल्या समभागानाकडे समानाष्ट असलेल्या ५ (पाच) भूखंडा: भरण केलेल्या समभागानांमधील (‘समभाग’) त्यांचे सर्व हक्क आणि लाभार्थी हितसंबंध याद्वर सदनिकेन खरेदी आणि संग्रहित करण्याकरिता कोणी करीत आहेत. कोणा व्यक्ती किंवा व्यक्तींचा सदनिका, समभागानाकडे करारावर (नॉटिफिक प्रेचा लेखी), हजी, व्यवसाय, विक्री, हस्तांतरण, देवाणवेणव, अभिहस्तांतरण, अभिहस्तांतरण, प्रभार, गहाणपद, भेट, जमा, भाडोप्री, मारिफत भाडेकर, लिहद ओळ व्यवसन, भाडोदारी, संयुक्त उक्कान, वारसा, धारणाधिकार, वहादत, ताबा, जुन्या वहादतीचा अधिकार, कोणताही प्रतिकूल अधिकार, शीर्षक, हितसंबंध, किंवा कोणत्याही स्वरूपाचा दावा, विवाद, खटला, हजेरा, आदेश, प्रतिबंधात्मक करार, नमानाई हुकूम, जाती, संघान्न, मागणी या मार्गे किंवा अन्यथा असलेल्या कोणत्याही पद्धतीने कोणाद्वारे कायदेशीरपद्धत्या सहाम हक्क, शीर्षक, हितसंबंध किंवा दावा असल्यास त्यांनी त्याबाबत सदर प्रसिद्धीच्या दिनांकापासून १४ दिवसांच्या आत वैध कागदोपत्री पुराव्यांसह लेखी स्वरूपात निम्नस्वाभरीकार यांच्या वरचावर म्हणजेच खोली क्र. २९, २रा मजला, बॉम्बे म्युन्युअल बॉर्ड, हमाम स्ट्रीट, फोर्ट, मुंबई - ४००००१ येथे एकत्र येऊन लेखी पोषावाती घेऊन निम्नस्वाभरीकारांना द्याी पोलीघ करणे किंवा फक्त रजिस्टर्ड पोस्ट ए.डी.द्वारे पाठवावी, असे न केले्या कोणताही दावा सोडून दिला आणि/किंवा गुंफाकडून ठेवला असे समजण्यात येईल आणि त्यानंतर कोणी पूर्ण झाल्यावर उपरोक्तपद्धती पद्धतीच्या पुराव्यानुसार वहादर पूर्ण करण्यात येईल.
मालमत्तेची अनुसूची
आर्दर बंदर रोड, फरियारास होटेलच्या मागे, कुलाबा, मुंबई ४०० ००५ येथे स्थित, तसलेल्या असलेल्या कुलाबा विभाग, मुंबईचा कॅन्स्ट्रल सर्व्हे क्र. ५५५ धारण केलेल्या भूखंड क्र. २४, स्लॉम “सी” वर बांधलेल्या/उज्या ओनर्स कॉर्ट को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडशी संबंधित ओनर्स कॉर्टच्या ५ व्या मजल्यावरील सदनिका क्र. ३१, मोजक्याप अदमसाे ६५० चौरस फूट/अक्षेत्र क्षेत्राकड, व त्यासह ओनर्स कॉर्ट को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडच्या प्रमाणपत्र क्र. ३९ धारण केलेल्या लिमिटेडव्द क्र. १२१ ते १२५ (दोन्ही समाविष्ट) धारण केलेल्या, एकूण मूल्या रु. २,२०/- रू. दा, दर्शनी मूल्या रु. ५०/- प्रत्येकीच्या पाच (५) पूर्णित: भरण केलेल्या समभागानांमधील विक्रेत्यांचे सर्व हक्क, हितसंबंध, दावा, आणि लाभार्थी हितसंबंध.
दिनांक ०७ नोव्हेंबर, २०२५
श्री. प्रकाश डी. गोविंदा वकील, उच्च न्यायालय मुंबई खोली क्र. २९, दुसरा मजला, बॉम्बे म्युन्युअल बॉर्ड, हमाम स्ट्रीट, फोर्ट, मुंबई - ४००००१. दूरध्वनी - २२६४ २०४४, मोबाईल - ९८२०१ ९५३७५

फॉर्म ए जाहीर द्घोषणा	
(भारतीय नादारी आणि दिवाळखोटेपणा मंडळ (एलिकेट रिजिस्ट्रेशन प्रक्रिया) सिनिमन, २०१७ च्या विनिमयन १७ अन्वये)	
बाब्लोर टेक्नॉलॉजीस अकाउंट अंतीमेटर सॉल्टिसेस प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता	
१. कोर्पोरेट व्कसतीचे नाव	बाब्लोर टेक्नॉलॉजीस अकाउंट अंतीमेटर सॉल्टिसेस प्रायव्हेट लिमिटेड
२. कोर्पोरेट व्कसतीच्या स्थापनेचा दिनांक	२०.०९.२०२२
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट व्कसतीची स्थापना/नॉटिफिकेशन झाली	आर३ओसी - मुंबई
४. कोर्पोरेट व्कसतीची कोर्पोरेट ओळख क्रमांक / मगारित नाविल ओळख क्रमांक	U72900MH2022PTC390812
५. कोर्पोरेट व्कसतीचा नॉटिफिकृत कार्यालयाचा पत्ता	८ वा मजला, स्वायत्तार्दन अक्वारेन, ओवरी रुक रोड, भिमप्याडा, मरोळ, ओवरी पूर्व, मुंबई शहर, मुंबई, महाराष्ट्र ४००००९.
६. कोर्पोरेट व्कसतीचे परिसरामाध सुरू होण्याचा दिनांक	०६.११.२०२५
७. परिसरामाकचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नॉटिफिकेशन क्रमांक	इन्फार्मी रिस्ट्रक्चरिंग सॉल्टिसेस एलएलपी (८, २रा मज्जे, वेष्टाश्रासअखलीसी इंस. इस्टेट, द्वा खोली, रासकीनगर, बंगळूर, कर्नाटक - ५६०००५. नॉटिफिकेशन ईमेल अकाउंट: info@bdcincorporatestructuring.in प्रत्यवहारचा ईमेल अकाउंट: v.l.baldora@gmail.com दूरध्वनी क्रमांक: ०८०-२२१५७५६१/२२१५७५६० आधारी नॉटिफि क्र.: IBBNPE-0128/INP-1/2022-23/50032
८. दावे सादर करण्याचा अंतिम दिनांक	०६.१२.२०२५
याद्वारे सूचना देण्यात येते की, बाब्लोर टेक्नॉलॉजीस अकाउंट अंतीमेटर सॉल्टिसेस प्रायव्हेट लिमिटेड दि. ०६ नोव्हेंबर, २०२५ रोजी एलिकेट परिसरामाध प्रक्रिया सुरू केली आहे. बाब्लोर टेक्नॉलॉजीस अकाउंट अंतीमेटर सॉल्टिसेस प्रायव्हेट लिमिटेड च्या भागधारकांना याद्वारे त्यांच्या दाव्यांचे पुरावे दि. ०६ डिसेंबर, २०२५ रोजी किंवा त्यापूर्वी परिसरामाक यांच्याकडे नोंद क्र. ७ मध्ये नमूद पत्रव्यव सादर करण्यास सांगण्यात येत आहे.	
वितीय कनेक्टर यांनी दाव्याबाबचे त्यांचे दाव्यांचे पुरावे फक्त हुलेकृतीक पद्धतीने सादर करावे. इतर सर्व कनेक्टर त्यांचे दाव्यांचे पुरावे व्यक्तीस, व्यापारद्वारे किंवा हुलेकृतीक पद्धतीने सादर करू शकतात. दाव्याबाबचे हुलेकीचे किंवा दिवाभूज करण्याचे दावे सादर केल्यास दंड ठेवण्यात येईल.	
दिनांक: ०८.११.२०२५ । हुकान: बंगळूर	इन्फार्मी रिस्ट्रक्चरिंग सॉल्टिसेस एलएलपी, परिसरामाक
	सही/-